कार्यालय प्रभागीय वनाधिकारी देहरादून वन प्रभाग, देहरादून।

पत्रांकः– 3581 /29–3, देहरादून, दिनांक – 25 अक्टूबर, 2023.

सेवा में,

मा0 राष्ट्रीय हरित अधिकरण,
नई दिल्ली।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन सख्या–425/2023, दीपिका खारी बनाम यू0पी0 राज्य में दिनांक 09.10.2023 को पारित आदेश में लगाये गये अर्थदण्ड को माफ करने के सम्बन्ध में।

सन्दर्भः– मा0 राष्ट्रीय हरित अधिकरण का आदेश दिनांक–09.10.2023.

महोदय,

उपरोक्त विषयांकित मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में वादी दीपिका खारी द्वारा योजित वाद (आवेदन सं0–425/2023) में दिनांक–09.10.2023 को पारित आदेश में मा0 अधिकरण द्वारा लगाये गये अर्थदण्ड को माफ करने हेतु प्रार्थना पत्र मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के अवलोकनार्थ संलग्न कर प्रेषित किया जा रहा है।

संलग्न–उपरोक्तानुसार।

भवदीय,

(नीतीश मणि त्रिपाठी)
प्रभागीय वनाधिकारी,
देहरादून वन प्रभाग, देहरादून।

पत्रांक– /29–3(1), तद्दिनांकित।

प्रतिलिपि–उप प्रभागीय वनाधिकारी, ऋषिकेश/कोर्ट केस प्रभारी को उनके पत्रांक–619/29–3, दिनांक–13.10.2023 के क्रम में सूचनार्थ प्रेषित।

(नीतीश मणि त्रिपाठी)
प्रभागीय वनाधिकारी,
देहरादून वन प्रभाग, देहरादून।

Reply to Honourable National Green Tribunal order dated 09.10.2023

1. Hon'ble NGT vide its order dated 01.08.2023 had directed DFO Dehradun to verify factual position and submit the Factual and Action Taken Report in OA No. 425/2023 Deepika Kari Vs State of Uttarakhand & Ors. The letter from APCCF Environment, Uttarakhand regarding the same was received on 18.08.2023 and letter was sent and marked to SDO Rishikesh (Court Case Incharge) as well as the officer having jurisdiction over the said area on 22.08.2023 for preparation of detailed report.
2. On 09.10.2023, Divisional Forest Officer, Upper Yamuna Division, Barkot informed about the hearing in the above-mentioned case which was scheduled on the same day. The counsel for the state of Uttarakhand had mistakenly informed DFO Upper Yamuna Division, Barkot while the matter was related to Barkot Range of Dehradun Forest Division.
3. As soon as the matter came into cognizance, same day, the compliance report was mailed to Hon'ble NGT at around 06:14 p.m. and explanation was called from SDO Rishikesh/ Nodal court cell for delay in filing the compliance report. The letter is annexed and marked as ANNEXURE-1.
4. SDO, Rishikesh in her explanation submitted on 13th October 2023 has stated that due to engagement in other works of the Forest Department, she somehow missed to prepare the response and this is the first time this kind of negligence has been done by her in any such important matter. Explanation letter of SDO Rishikesh (Court Case Incharge) is annexed with this letter as ANNEXURE-2.
5. It is humbly submitted that undersigned is a responsible Government servant having highest regards for the Hon'ble NGT and orders passed by it. The undersigned cannot even imagine to flout or to disobey the orders passed by this Hon'ble Tribunal. He has always made his sincerest efforts

to carry out the orders passed by this Hon'ble Tribunal and shall also carry out the same in future as well.

6. The compliance report was mailed on the same day of hearing i.e., on 09.10.2023 at around 6:14 p.m. while the order dated 09.10.2023 was received via e-mail on 12.10.2023. It is a sincere and humble request to Hon'ble NGT that the fine imposed vide the order dated 12.10.2023 in OA number 425/2023 may kindly be revoked. The delay which happened was totally unintentional. On behalf of SDO Rishikesh/Nodal court cell and my office staff, I tender unconditional apology. We will ensure that there will be no negligence in future regarding matters related to Hon'ble NGT. Copy of the compliance report (as submitted on 9th October along with annexures) is being annexed with this letter and marked as ANNEXURE-3 to this letter.

दूरभाष : 0135–2627612
ई–मेल dfodoon@gmail.com

कार्यालय प्रभागीय वनाधिकारी देहरादून वन प्रभाग, देहरादून।

पत्रांकः– 111/29–3 (P.A) देहरादून दिनांक– 09, अक्टूबर, 2023.

सेवा में,

श्रीमती स्पर्श काला,
उप प्रभागीय वनाधिकारी,
ऋषिकेश (प्रभारी कोर्ट केस)।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन सख्या–425/2023, दीपिका खारी बनाम उत्तराखण्ड राज्य के सम्बन्ध में।

सन्दर्भः– मा0 राष्ट्रीय हरित अधिकरण के आदेश दिनांक–01.08..2023.

उपरोक्त विषयांकित मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में वादी दीपिका खारी द्वारा योजित वाद (आवेदन सं0–425/2023) में दिनांक–01.08.2023 को पारित आदेश के अनुपालन में वास्तविक स्थिति/आख्या तैयार कर मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली को दिनांक–09.10.2023 तक अवगत कराने के निर्देश दिये गये थे।

चूंकि प्रकरण आपके कार्य क्षेत्र से सम्बन्धित था तथा आप प्रभाग के कोर्ट केस से सम्बन्धित प्रकरणों की नोडल अधिकारी भी है इसलिए मा0 एन0जी0टी0 का उक्त आदेश मय संलग्नकों के आपको दिनांक–22.08.2023 को आख्या हेतु भेजा गया था, परन्तु आपके द्वारा उक्त शिकायती प्रकरण पर आख्या आज दिनांक–09.10.2023 तक भी उपलब्ध नहीं करवायी गयी है। प्रभागीय वनाधिकारी, अपर यमुना वन प्रभाग, बड़कोट द्वारा आज दिनांक–09.10.2023 को अधोहस्ताक्षरी को अवगत कराया है कि मा0 एन0जी0टी0 में वन विभाग का पक्ष रख रहे अधिवक्ता द्वारा त्रुटिवश बड़कोट रेंज को बड़कोट वन प्रभाग समझ कर उनसे प्रकरण पर दूरभाष/व्हाट्सऐप पर आख्या मांगी गयी। उक्त प्रकरण पर मा0 एन0जी0टी0 में आज सुनवाई होनी निर्धारित है। आपकी लापरवाही के कारण उक्त प्रकरण पर आज सुनवाई की तिथि तक मा0 एन0जी0टी0 में जबाव दाखिल नहीं हो सका है। आप अवगत है कि मा0 एन0जी0टी0 एवं कोर्ट के मामले बहुत ही संवेदनशील होते है, जिस पर ससमय कार्यवाही की जानी अनिवार्य होती है। उक्त प्रकरण पर इस प्रकार की लापरवाही अत्यन्त खेदजनक है।

अतः इस सम्बन्ध में आपको निर्देशित किया जाता है कि आप उक्त प्रकरण के जबाव दाखिल करने में की गयी लापरवाही के सम्बन्ध में अपना स्पष्टीकरण तथा प्रकरण पर आख्या तत्काल अधोहस्ताक्षरी को प्रेषित करना सुनिश्चित करें।

भवदीय,

(नीतीश मणि त्रिपाठी)
प्रभागीय वनाधिकारी,
देहरादून वन प्रभाग, देहरादून।

कार्यालय उप प्रभागीय वनाधिकारी (ऋषिकेश) देहरादून वन प्रभाग।
पत्रांकः– 619 / 29–3 देहरादून, दिनांक– 13, अक्टूबर, 2023.

सेवा में,

प्रभागीय वनाधिकारी,
देहरादून वन प्रभाग, देहरादून।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन सख्या–425 / 2023, दीपिका खारी बनाम उत्तराखण्ड राज्य के सम्बन्ध में।

सन्दर्भः– आपका पत्रांक–111 / 29–3 (P.A.), दिनांक–09.10.2023

महोदय,

उपरोक्त विषयांकित मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में वादी दीपिका खारी द्वारा योजित वाद (आवेदन सं0–425 / 2023) में दिनांक–01.08.2023 में पारित आदेश अधोहस्ताक्षरी को दिनांक–22.08.2023 को प्राप्त हुआ था। महोदय, सादर अवगत कराना है कि अधोहस्ताक्षरी के पास ऋषिकेश उप वन प्रभाग के कार्यभार के साथ–साथ कोर्ट केस शाखा का भी प्रभार है। ऋषिकेश रेंज में आई0डी0पी0एल0 को वन विभाग द्वारा दी गयी लीज समाप्त होने के उपरान्त वन भूमि का कब्जा वापस लेने की कार्यवाही माह अगस्त से गतिमान है तथा दिनांक–30.08.2023 से चरणबद्ध तरीके से आई0डी0पी0एल0 से वन भूमि एवं वन भूमि पर निर्मित संरचनाओं का कब्जा लिया जाना प्रारम्भ कर दिया गया था।

- दिनांक–30.08.2023 से दिनांक–22.09.2023 तक वन विभाग द्वारा लगभग 500 एकड़ वन भूमि का कब्जा वापस लिया गया जिस कारण अधोहस्ताक्षरी को अधिकांश समय ऋषिकेश (कार्यक्षेत्र) में रहना पड़ा।
- दिनांक–23.09.2023 से दिनांक–25.09.2023 तक आई0डी0पी0एल0 स्थित आवासों का सर्वेक्षण कार्य किया गया जो कि अधोहस्ताक्षरी द्वारा स्वयं अपने नेतृत्व में सम्पन्न करवाया गया।
- दिनांक–26.09.2023 दिनांक–08.10.2023 तक आई0डी0पी0एल0 परिसर में अवैध रूप से अध्यासित लगभग 1200 से अधिक परिवारों को को भारतीय वन (उत्तरांचल संशोधन) अधिनियम–2001 के अन्तर्गत नोटिस तामील करवाये गये तथा सुनवाई के उपरान्त उक्त परिवारों को बेदखली के आदेश तामील करवाये गये। उपरोक्त समस्त कार्य अधोहस्ताक्षरी द्वारा स्वयं अपने नेतृत्व में सम्पन्न करवायें गये हैं।
- इसके अतिरिक्त आई0डी0पी0एल0 प्रकरण पर मा0 उच्च न्यायालय, नैनीताल, उत्तराखण्ड में लगातार आई0डी0पी0एल0 में निवासरत व्यक्तियों द्वारा माह जुलाई से रिट याचिकायें योजित की जा रही हैं तथा वर्तमान में उक्त प्रकरण पर मा0 उच्च न्यायालय में 09 रिट याचिकायें (WPMS 2076/2023, WPMS 2468/2023, WPMS 2652/2023, WPMS 2866/2023, WPMS 2868/2023, WPMS 2865/2023,

WPMS 2912/2023, WPMS 2913/2023 एवं WPMS 2870/2023) लम्बित हैं। उक्त याचिकाओं के प्रत्युत्तर, याचिकाओं से सम्बन्धित पत्राचार इत्यादि की कार्यवाही अधोहस्ताक्षरी द्वारा विगत 02 माह से की जा रही है तथा उक्त याचिकाओं की सुनवाई हेतु अधोहस्ताक्षरी को नैनीताल भी जाना पड़ा है।

विगत 1.5 माह से लगातार फील्ड में होने के कारण तथा उप वन प्रभाग के अन्य कार्यो तथा बैठकों में व्यस्त होने के कारण अधोहस्ताक्षरी द्वारा routine डाक का कार्य ही सम्पन्न किया जा सका एवं मा0 एन0जी0टी0 के उक्त आदेश अधोहस्ताक्षरी के कार्यालय में misplace हो जाने के कारण प्रत्युत्तर (Factual Position) तैयार करने में अत्यधिक विलम्ब हो गया। अधोहस्ताक्षरी को ज्ञात है कि मा0 एन0जी0टी0 एवं कोर्ट के प्रकरण अत्यन्त संवेदनशील होते हैं तथा अधोहस्ताक्षरी द्वारा हर सम्भव प्रयास जाता है कि समय पर आख्या प्रभागीय कार्यालय को प्रेषित कर दी जाये। **यह प्रथम अवसर है जब अधोहस्ताक्षरी द्वारा भूलवश ससमय आख्या प्रेषित नहीं की गयी है।**

उक्त प्रकरण पर आख्या आपका पत्र दिनांक–09.10.2023 को प्राप्त होते ही उसी दिन आपके माध्यम से मा0 एन0जी0टी0 को ई–मेल के माध्यम से प्रेषित की जा चुकी है। महोदय, विगत माह अत्याधिक व्यस्तता होने के कारण अधोहस्ताक्षरी से भूलवश उक्त त्रुटि हुई है जिसके लिए अधोहस्ताक्षरी क्षमा प्रार्थी है। भविष्य में ऐसी पुनरावृत्ति नहीं होगी।

भवदीया,

O/C

(स्पर्श काल)
उप प्रभागीय वनाधिकारी,
ऋषिकेश उप वन प्रभाग।

कार्यालय प्रभागीय वनाधिकारी देहरादून वन प्रभाग, देहरादून।

पत्रांकः– 3335 /29–3, देहरादून, दिनांक–09 अक्टूबर, 2023

सेवा में,

मा0 राष्ट्रीय हरित अधिकरण,
नई दिल्ली।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन सख्या–305/2022, दीपिका खारी बनाम यू0पी0 राज्य के सम्बन्ध में।

सन्दर्भः– मा0 राष्ट्रीय हरित अधिकरण के आदेश दिनांक–01.08..2023.

महोदय,

उपरोक्त विषयांकित मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में वादी दीपिका खारी द्वारा योजित वाद (आवेदन सं0–425/2023) में दिनांक–01.08.2023 को पारित आदेश के अनुपालन में वास्तविक स्थिति/आख्या तैयार कर मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के अवलोकनार्थ संलग्न कर प्रेषित है।

संलग्न–उपरोक्तानुसार।

भवदीय,

(नीतीश मणि त्रिपाठी)
प्रभागीय वनाधिकारी,
देहरादून वन प्रभाग, देहरादून।

पत्रांक– /29–3(1),तद्दिनांकित।

प्रतिलिपि–अपर प्रमुख वन संरक्षक, पर्यावरण, उत्तराखण्ड, देहरादून को उनके पत्रांक–28/29–5, दिनांक–14.08.2023 के क्रम में सूचनार्थ प्रेषित।

(नीतीश मणि त्रिपाठी)
प्रभागीय वनाधिकारी,
देहरादून वन प्रभाग, देहरादून।

Factual verification and detailed report in compliance of order dated 01.08.2023 in OA no. 425/2023 by Hon'ble National Green Tribunal Principal Bench, New Delhi

1. Ms. Deepika Khari, an active volunteer of Taoveda NGO, has in her complaint informed that during her travel she had observed fire in Dehradun-Rishikesh Road (alongwith Chandrabhaga River) Badkot Range and reported the same on helpline no. 112 (complaint no. 1168120). Her complaint was not entertained by the local police. She had requested the local forest staff to stop the same but she was informed by them that this fire is necessary and is known as "control burning".
2. It is most respectfully submitted that the complainant had complaint about the said "forest fire" which is actually known as **"control burning"** The process of control burning is an age-old practice which is performed by forest department during or before the onset of fire season in order to remove the dry leaves/grasses (organic matter) which act as fuel in case of accidental/intentional fire incidents.
3. As per the current Working Plan of Dehradun Forest Division, in Chapter 19- The Forest Fire Protection (Overlapping) Working Circle, prescriptions have been given for management of Forest Fire. In para 19.22.1.2 (Maintenance of Fire Lines), it is clearly mentioned that, "Annual cleaning & burning of fire lines should be given top priority….Hence it is prescribed that all the fire lines should be cleared of all trees (of any species and any diameter class) and bushes (Lantana & others) and should be control burnt effectively every year well before the start of fire season." **(Annexure-I)**
4. In table no. 19.9.4 of the working plan, list of important roads, which work as fire line has been prescribed and Dehradun-Rishikesh NH-24 has been enlisted as fire line at serial no. 2. **(Annexure-II)**
5. The same "control burning" as prescribed in the working plan was being carried out by field staff of Barkot Range under their supervision/control on the said date in Sainkot Compartment number-9 (along the Dehradun-Rishikesh Highway adjacent to Chandrabhaga River) which the complainant has referred to as "forest fire".

6. As per the current Working Plan of Dehradun Forest Division, in para no. 19.6, on the basis of previous 20 years fire incidences records and field observations, the forest areas of the division have been categorised into three zones depending on the degree of sensitivity to forest fire. The above said area has been prescribed in **Zone II** in which danger of fire hazard is significant and due to proximity, there are always chances of fire spreading to these areas. Table 19.4 of the working plan in which Sainkot-9 has been grouped in Zone II is annexed as **Annexure-III.**
7. It is also submitted that control burning is an essential practice that should be carried out in order to prevent spread of fire to forest areas. It is also submitted that Dehradun-Rishikesh Highway (NH-24) is a very busy highway and risk of accidental/intentional forest fire is very high. In case the control burning is not carried out, the risk of forest fire increases manifold and the damage caused due to forest fire will also increase multiple times. Siviculturally, scientifically and as far as forestry point of view is concerned, control burning is an essential preventive technique/measure for prevention of flora and fauna, which, in absence of control burning, suffer very high loss due to forest fire incidents.

	Lambirau-57	20.2000	Lambirau-55	17.8000
	Lambirau-61	14.5000	Lambirau-58	15.8000
	Lambirau-62	14.5000	Lambirau-59	26.7000
	Lambirau-63	21.8000	Lambirau-60	15.4000
	Nahi-3	150.6000	Lambirau-64	17.0000
	Nahi-4	180.5000	Lambirau-65	25.9000
	Ramnagar-28	25.5000	Lambirau-69	23.9000
	Ramnagar-29	17.4000	Malkot-1	122.0000
	Ramnagar-31	15.4000	Malkot-2	124.0000
	Ramnagar-19a	17.0000	Malkot-3	189.1000
	Ramnagar-19b	10.9000	Malkot-9	221.5500
	Sinsarukhala-1	176.9000	Nahi-5	258.9000
	Song-4	102.6400	Paled-1	144.9100
	Song-5	250.1000	Ramnagar-26	26.0000
	Bhogpur-1b	54.7000	Ramnagar-27	27.1000
	Bhogpur-2	187.3000	Ramnagar-30	31.2000
	Thano-1c	10.6000	Sinsarukhala-2	105.6000
	Lambirau-71	12.1000	Song-3	100.0000
	Nahi-2	187.5000	Bhogpur-1a	35.0000
			Ladwakot	53.6300
			Nahi-1	258.1250
	Total	**2788.1138**		**2844.2434**
	Grand total	**6679.7094**		**6138.9854**

Map 19.5 Control Burning Coupe

19.22.1.2 Maintenance of fire lines: Annual cleaning & burning of fire lines should be given top priority. A list of fire lines existing in the division is given in Appendix. Fire lines have not been maintained properly in the past years due to financial & other constraints. As a result, regeneration have been established & in the fire lines well grown trees of various species are present. Hence, it is prescribed that all the fire lines should be cleared of all trees (of any species & any diameter class) and bushes (lantana & others) and should be control burnt effectively every year well before the start of the fire season. The yield from the clearance of the fire line will not be included in the prescribed yield of the Sal working circle and miscellaneous working circle.

Table 19.9.4 List of important roads which work as fire line

S.No.	Range	Name of road	Length (in km)
1	2	3	4
1	Asharori	Dehradun-Sahranpur N.H Road	1.01
2	Barkot	Dehradun-Rishikesh N.H. 24 Road	17.00
3		Dehradun-Haridwar N.H. 72 Road	16.00
4		Ranipokhari-Laltappar PWD Road	16.00
5		Ranipokhari-Rishikesh N.H Road	6.00
6		Bhaniawala-Haridwar by pass N.H Road	2.50
7	Jhajhra	Dehradun-Herbetpur-Paonta sahib N.H Road	2.00
8		Sidhuwala-Bhauwala PWD Road	1.50
9		Manduwala-Bhauwala PWD Road	1.00
10		Manduwala-Doonga-Bidholi PWD Road	4.00
11		Kotra santoor-Aamwala PWD Road	3.00
12		Nanda ki chowki-Kandoli PWD Road	2.00
13		Polytechnic School-Kandoli Tarli PWD Road	4.00
14	Lachiwala	Mothrowala-Dudhli-Doiwala PWD Road	5.00
15		Dehradun-Lachiwala-Doiwala N.H 72 Road	7.00
16	Malsi	Galjwari-Rikholi PWD Road	4.00
17		Masandawala-Jhadiwala PWD Road	2.00
18	Rishikesh	Doiwala-Rishikesh N.H Road	2.00
19		Dehradun-Rishikesh N.H. 24 Road	4.00
20		Rishikesh-Haridwar bypass Road	9.00
21		Rishikesh-Bairaj-Haridwar PWD Road	4.00
22		Rishikesh- Haridwar PWD Road	9.00
23	Thano	Raipur-Thano PWD Road	10.00

Table 19.1 Allotment of area

Category	Description	Area (in ha.)	Percentage of Total Area	Remarks
1	2	3	4	5
1.	Area under Strict Fire Protection	43723.440	94	Area under Strict fire protection includes the areas of PB-Regenerated and PB-Un allotted of Sal Working Circle and areas of Miscellaneous Working Circle. Besides these areas planted in the past and areas to be taken under ANR are also to be strictly fire protected.
2.	Areas of Annual Control Burning	2807.742	6	Areas of PB-I are including where control burning under ANR prescriptions is required either in alternate year or in good seed year of Sal. Except for control burning these areas will also be strictly fire protected.
	Total	**46531.1823**		

19.5 Felling Series, cutting sections & JFM areas: Not applicable for this working circle.

19.6 Fire hazard Zonation: The entire Sal working circle is very sensitive to fire. The areas of Miscellaneous working circle are also prone to forest fire due to large scale lantana infestation & human interference**.** However, on the basis of previous 20 years fire incidence records & field observations, the forest areas of the division have been categorized into three classes depending on the degree of sensitive to forest fire. They are as follows:

Table 19.2 Fire sensitive zone wise allotment of area

Range	Zone I	Zone II	Zone III	Total
1	2	3	4	5
Asharori	1680.4250	1042.9000	1047.2000	3770.5250
Barkot	1788.6800	2411.5220	2257.6000	6457.8020
Jhajhra	3130.4710	2393.5856	2.4000	5526.4566
Lachiwala	4049.1935	2041.3400	1562.4980	7653.0315
Malsi	926.6034	250.8000		1177.4034
Malhan	2743.4552	2770.5268	1783.3820	7297.3640
Rishikesh	1817.2450	731.6000	533.2576	3082.1026
Thano	3439.5290	2494.6110	5632.3572	11566.4972
Total	**19575.6021**	**14136.8854**	**12818.6948**	**46531.1823**

19.7.2 Zone II: The areas included in this zone are mostly those adjoining the zone I. The danger of fire hazard is significant and due to proximity, there are always chances of fire spreading to these areas. In most of the areas, there is better moisture, and reasonably away from human habitations and civil lands. List of such areas are given in table below: -

Table 19.4 – Area allotted for zone II

Range	Block and compartment	Gross Area (ha.)
1	2	3
Asarori	Chandrabani-3	6.9000
	Karwapani -1a	88.2000
	Karwapani -1b	106.4000
	Karwapani -2a	42.5000
	Karwapani – 2b	114.1000
	Karwapani -4a	15.8000
	Karwapani -5	207.2000
	Karwapani -7a	70.8000
	Karwapani -7b	65.6000
	Karwapani – 11b	42.9000
	Laldhang – 6	100.4000
	Laldhang -7	87.0000
	Laldhang-9b	23.1000
	Laldhang-10b	21.0000
	Laldhang-11b	51.0000
	TOTAL	**1042.9000**
Barkot	Bhaniyawala – 2b	290.4900
	Chandi – 1	202.4000
	Chandi – 2	441.3300
	Golatappar – 2c	84.6000
	Golatappar -3a	85.000
	Golatappar – 3b	68.8000
	Golatappar – 4a	46.1000
	Jakhan – 1	506.2020
	Ranipokhri -3c	5.0000
	Ranipokhri – 5a	102.0000
	Ranipokhri – 5b	72.1000
	Ranipokhri – 7a	62.1000
	Ranipokhri – 8	120.7000
	Ranipokhri -7b	57.2000
	Sainkot-8	116.5000
	Sainkot-9	151.0000
	TOTAL	**2411.5220**
Jhajhra	Bainkhala -1	161.1000
	Bainkhala – 4	97.1000
	Bainkhala -5	104.4000